

4. Shri A. M. N. Ghosh—Member, Technical, Oil and Natural Gas Commission.

5. Shri S. K. Mallick—Officiating Managing Director, Indian Refineries Limited.

The Committee co-opted the following to assist them in their deliberations:—

(a) Shri S. R. Sundaram—Under Secretary, Department of Mines and Fuel.

(b) Shri S. S. Raina—Civil Engineer, Indian Refineries Limited.

(c) Shri Daulat Singh—Indian Refineries Limited.

(d) Shri B. G. Deshpande and (e) Shri D. Venkataramanan—Oil and Natural Gas Commission.

All the Members of the Committee are officials having some knowledge of the problems involved. Shri S. K. Mallick and other Officers of the Indian Refineries Limited have intimate knowledge of the two refineries being set up by the Indian Refineries Limited in Assam and Bihar. Shri Mallick is now working as the General Manager, Barauni Refinery.

PAPERS LAID ON THE TABLE

THE POST OFFICES SAVINGS CERTIFICATES (SECOND AMENDMENT) RULES, 1960

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959, a copy of the Ministry of Finance (Communications Division) Notification G.S.R. No. 86, dated the 9th January, 1961, publishing the Post Office Savings Certificates (Second Amendment) Rules, 1960. [Placed in Library. See No. LT-2707/61.]

ANNUAL REPORT (1959-60) OF THE INDIAN REFINERIES LTD. AND GOVERNMENT REVIEW OF THE WORKING THEREOF

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVTYA): Sir, beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following papers:—

(i) Second Annual Report of Indian Refineries Limited the year 1959-60, together with the Auditors' Report thereon.

(ii) Review by Government of working of the Indian Refineries Limited for the year ended the 31st March, 1960.

[Placed in Library. See No. L 2713/61 for (i) and (ii).]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, beg to lay on the Table, under sub-section (4) of section 43B of the Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in Government Notification G.S.R. 575, dated the 28th May, 1960:—

(i) Notification G.S.R. No. 1, dated the 25th February, 1960.

(ii) Notification G.S.R. No. 1, dated the 25th February, 1960.

[Placed in Library. See No. 2714/61 for (i) and (ii).]

AMENDMENTS IN THE CUSTOMS CENTRAL EXCISE DUTIES EXPORT DUTIES (GENERAL) RULES, 1960

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Customs Act, 1878, and section 3 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing their amendments in the Customs